BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

103

CP (IB) No. 283/KB/2019
IA(IB) No. 311/KB/2020

Present: 1. Hon'ble Member(J), Shri Jinan K.R.

2. Hon'ble Member (T), Shri Harish Chander Suri

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21st FEBRUARY, 2020, 10:30 A.M

Name of the Company		Rajmahal Quartz-sand Kaolin Co. Vs Besco Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
1	MANISH JAIN - IRP.		21/21/2020
1.	Rohit Sharma, PCS	Operational Creditor	Rohit SL 21/02/2020
	Arit Chaudhuri (Adv)	C.S.	Achaudhuri 21/2/20
	Partha Paban Biswal (Adv)		

ORDER

Ld. Pr. CS for the Operational Creditor appears. Ld. Counsel for the Corporate Debtor appears. Ld. Interim Resolution Professional appears.

IA (IB) No. 311/KB/2020 - This is an application filed by the Operational Creditor under Rule 11 of NCLT Rules, 2016. It is submitted that the matter was settled out of the Tribunal as the Corporate Debtor has paid the full amount towards the debt due to the Operational Creditor and prays for withdrawal of the CP.

The Ld. Interim Resolution Professional appears in person and submits that his fees and publication cost has already been paid to him.

Accordingly, we allow this application. The I.A. (IB) No. 311/KB/2020 is disposed of accordingly.

Therefore, C.P. (IB) No. 283/KB/2019 is disposed of as withdrawn in view of the order passed in IA(IB) No. 311/KB/2020.

File is consigned to record.

Sd

(Harish Chander Suri)
Member (T)

Sd

(Jinan K.R.)
Member (J)